

(2019) 08 CHH CK 0018

Chhattisgarh High Court

Case No: WP227 No. 601, 604 Of 2019

Oriental Bank Of Commerce

APPELLANT

Vs

Manjeet Kumari Daksh

RESPONDENT

Date of Decision: Aug. 1, 2019

Acts Referred:

- Code Of Civil Procedure 1908 - Section 96

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Saurabh Jain

Final Decision: Dismissed

Judgement

Sanjay K. Agrawal, J

1. These writ petitions under Article 227 of the Constitution of India have been preferred by the petitioner against the order dated 26/06/2019 wherein

learned 2nd Additional Judge to the 1 st ADJ, Raipur has rejected the plaint of the petitioner in exercise of jurisdiction conferred under Order 7 Rule

11 of the CPC, which is admittedly appealable as a decree under Section 96 of the CPC.

As such, these writ petitions are not maintainable in law.

2. Accordingly, both these writ petitions are dismissed. However, the petitioner is at liberty to prefer an appeal in accordance with law, if any.

3. Certified copy of this order be returned after furnishing attested copy thereof.